

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 120
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	Applicant/petitioner
Vs.		
M/s. Rathi Super Steels Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.02.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:	Mr. Tasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S., Bhadoria, Advs. with Mr. Harish Chander Arora, RP
For the respondent	Mr. Sarthak Sharma, Mr. Nitesh Jain, Advs. for R-6 Mr. Prabal Mehrotra, Adv. for R-4

ORDER

List on 06.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)